കേരള സർക്കാർ Government of Kerala 2018



Regn. No. KERBIL/2012/45073 dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസററ് KERALA GAZETTE

അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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Vol. VII J	Thursday	1940 (สมาคราม)กระจ 14 14th Ashadha 1940	No.

GOVERNMENT OF KERALA

Law (Legislation-H) Department

NOTIFICATION

No. 14403/Leg.H2/2018/Law.

5th July, 2018

Dated, Thiruvananthapuram, 21st Mithunam, 1193 14th Ashadha, 1940.

The following Ordinance promulgated by the Governor of Kerala on the 5th day of July, 2018 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH. Law Secretary.

ORDINANCE No. 38 OF 2018

THE KERALA CO-OPERATIVE SOCIETIES (SECOND AMENDMENT) ORDINANCE, 2018

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, Therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

- 1. Short title and commencement.—(1) This Ordinance may be called the Kerala Co-operative Societies (Second Amendment) Ordinance, 2018.
 - (2) It shall come into force at once.
- 2. Act 21 of 1969 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 and 4.

- 3. Amendment of section 2.—In section 2 of the principal Act, after clause (od), the following clause shall be inserted, namely:—
- "(oe) "Primary Tourism Co-operative Society" means a society having its area of operation confined to a taluk and the principal object of which is to promote, organise and assist tourism activities:

Provided that, those societies in existence at the commencement of the Kerala Co-operative Societies (Second Amendment) Ordinance, 2018 having more than one taluk as its area of operation shall restrict such area of operation to the taluk where the headquarters of the society is situated within a period of six months.".

- 4. Amendment of section 28.—In the principal Act, in section 28, after sub-section (1D), the following sub-section shall be inserted, namely:—
- "(1DA) Notwithstanding anything contained in this Act or in any judgment, decree or order of any Court, the registration of any Primary Tourism Co-operative Society without bifurcation of area, assets and liabilities of the society and the constitution of the committee pursuant to any such registration without such bifurcation shall be void and the Registrar shall appoint a Special Officer for each of such societies.".

P. SATHASIVAM, GOVERNOR.